

(7)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: JAIPUR BENCH: JAIPUR.

O.A. No. 411/1997

Date of order: 19.2.1998

&

MAs Nos. 293/97 & 297/97

Kishan Gopal Kumawat son of Shri Mool Chand Kumawat, aged about 32 years, by caste Kumawat, resident of Opposite Middle School, Old Phulera, District Jaipur, presently T/S, Mailman in the office of the Railway Mail Service, Jaipur.

: Applicant

Versus

1. Union of India through the Secretary to the Government of India, Department of Posts, Ministry of Communications, Dak Bhawan, New Delhi.
2. The Chief Post Master General, Rajasthan Circle, Jaipur-7.
3. Senior Superintendent, Railway Mail Service, Jaipur.
4. Head Record Officer, Railway Mail Service, Jaipur JP Dn.
5. Sub Record Officer, Phulera.

: Respondents

Mr. P.N.Jati, counsel for the applicant
Mr. Badri Prasad, Additional Officer Incharge, departmental representative for the respondents

CORAM:

HON'BLE SHRI RATAN PRAKASH, MEMBER (JUDICIAL)

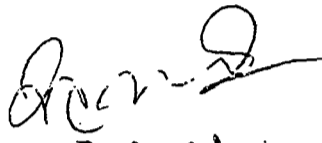
O R D E R

(PER HON'BLE SHRI RATAN PRAKASH, MEMBER (JUDICIAL))

This application under Section 19 of the Administrative Tribunals Act, 1985, has been filed by the applicant Shri Kishan Gopal Kumawat to claim increments w.e.f. 29.11.1990, 9.8.1995, 9.8.1996 and 9.8.97 with a further prayer to regularise him on the post of Group 'D' in the respondent department. He ^{has} also asked to pay to the applicant all leaves and bonus facilities as per the letter dated 12.4.1991 (Annx.A-3). The respondents have contested this application by filing a written reply to which no rejoinder has been filed.

2. The learned counsel for the applicant states that since the applicant has been granted the reliefs claimed in the OA, he does not want to press this OA further. With the consent of the parties, therefore, this OA has become infructuous and is disposed of accordingly at the stage of admission. No order as to costs.

3. MAs Nos. 293/97 & 297/97 also stand disposed of accordingly.


(Ratan Prakash)
Judicial Member